



**Central Administrative Tribunal
Jammu Bench, Jammu**
Hearing through video conferencing

O.A. No.62/1080/2020

This the 26th day, Thursday of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mohammad Akbar Mir, age 48 years
S/o. Abdul Kabir Mir,
R/o. Ajas Bandipora,

.....Applicant
(Mr. Bhat Fayaz Ahmad, Advocate)

Versus

1. Union Territory of Jammu & Kashmir,
Through Principal Chief Conservator of Forests,
Srinagar/Jammu
PIN: 180 001;
2. Conservator of Forests Srinagar, Circled
Srinagar-190 001;
3. Divisional Forest Officer,
Sind Ganderbal-191201.

..... Respondents
(Mr. Sudesh Magotra , DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

OA has been filed by the applicant seeking the following reliefs:-

- a) An order or direction, directing the respondents to release the grade/insitu promotion in favour of the applicant strictly in accordance with the rules from the date of his entitlement;
- b) An order or direction, directing the respondents to grant next higher promotion in favour of the applicant strictly in accordance with the recruitment rules from the date of his entitlement along with all consequential benefits. Besides that respondents be further directed to release all the increments to which the applicant was entitled which have not been released because of the pendency of the complaints before the investigating agencies which have been closed by them since along with all consequential benefits.”

2. Heard Mr.Bhat Fayaz Ahmad, Learned Counsel for the applicant and Mr. Sudesh Magotra, Learned Dy. Advocate General.
3. During the course of hearing, learned counsel for the applicant submits that his client would be satisfied if the respondents are directed to treat this OA as a representation of the applicant and consider and dispose of the same by passing a reasoned and speaking order within a time bound manner.

4. OA is accordingly disposed of at admission stage by directing the respondents to treat the entire OA as a representation of the applicant and consider and dispose of the same by passing a reasoned and speaking order within a period of one month from the date of receipt of copy of this order. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Rakesh Sagar Jain)
Member (J)

asvs